

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KAMDAR PLASTICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor Kamdar Plastics Private Limited
2	Date of incorporation of corporate debtor 15.03.1996
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U25209MH1996PTC098169
5	Address of the registered office and principal office (if any) of corporate debtor 5, Nirman Indl Estate, New Link Road, Malad West, Mumbai-400064, Maharashtra, India
6	Insolvency commencement date in respect of corporate debtor 11.08.2026
7	Estimated date of closure of insolvency resolution process 06.02.2027
8	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Jigar Tarunkumar Bhatt Registration Number : IBBI/IPA-001/IP-P-01917/2019-2020/13005
9	Address and e-mail of the interim resolution professional, as registered with the Board 1010, Shilp-Zaveri, Shyamal Cross Roads, Satellite, Ahmedabad-380015, Gujarat Email Id : jigarb.jigarb@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional 1010, Shilp-Zaveri, Shyamal Cross Roads, Satellite, Ahmedabad-380015, Gujarat Email Id : kppl.cirp@gmail.com
11	Last date for submission of claims 27.08.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at : a) Web link : https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai bench, **Vide Order No. CP (IB)/725/MB/2025, dated 11.08.2026** has ordered the commencement of a corporate insolvency resolution process of **Kamdar Plastics Private Limited** and appointed, **Mr. Jigar Tarunkumar Bhatt** as an Interim Resolution Professional (IRP) through the same order.

The creditors of **Kamdar Plastics Private Limited** are hereby called upon to submit their claims with proof **on or before 27.08.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Jigar Tarunkumar Bhatt
Interim Resolution Professional
In the matter of Kamdar Plastics Private Limited
IBBI/IPA-001/IP-P-01917/2019-2020/13005
AFA : AA1/13005/02/311226/108771
AFA valid upto 31.12.2026

Date : 14.08.2026
Place : Mumbai

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(इन्सॉल्व्हन्सी अँड बँकप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिडॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन, २०१६ च्या रेग्युलेशन ६ अन्वये)

संबंधित तपशील

याद्वारे सूचना देण्यांत येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई खंडपीठाचे ११.०८.२०२६ दिनांकित आदेश क्र सीपी(आयबी)/७३५/एमबी/२०२५ मार्फत कामदार प्लास्टिक्स प्रायव्हेट लिमिटेड ची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले आणि त्याच आदेशामार्फत अंतीम निराकरण व्यावसायिक (आयआरपी) म्हणून श्री. जिगर तरुणकुमार भट्ट यांची नियुक्ती केली.

कामदार प्लास्टिक्स प्रायव्हेट लिमिटेड च्या धनकॉना याद्वारे नोंद क्र. १० समोरील पत्त्यावर अंतीम निराकरण व्यावसायिकांकडे २०.०८.२०२६ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास याद्वारे सांगण्यात येते.

वित्तीय धनकॉनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांना पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीस, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून पुराव्यासह दावे सादर करू शकतात.

नोंद क्र. १२ समोर सूचबद्ध केल्याप्रमाणे एखाद्या वर्गातील वित्तीय धनकॉनी फॉर्म सीए मधील वर्गाने प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी फॉर्म सीए मध्ये नोंद क्र. १२ समोर सूचबद्ध केलेल्या तीन नादर व्यावसायिकांमधून प्राधिकृत प्रतिनिधींनी त्यांची पसंती प्रपत्र सीए वर्गामध्ये (एनए) कळवावी.

दाव्यांच्या खोटी किंवा दिशामूल करणारे पुराव्यांच्या सादरीकरण देड्यास पात्र असेल.

Navshakti, Marathi Edition, Mumbai